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Written Answers

S. N	No. Name of the Co.				Location
69	M/s. Commercial Tobacco Corporation .		•		Guntur
70	M s. R.V.S. Rao and Co.		•		. Guntur
71	M/s. Sri Durga Tobacco Co. Pvt. Ltd.		•		. Guntur
72	M/s, Dodda Mastan Rao and Co.	•	•		. Basavannapalam
73	M/s. Alapati Brothers Tobacco Co	•			. Throvagunta
74	M/s. Guntur Suvarna Tobacco Pvt. Ltd.		•	•	. Guntur
75	M/s. Varlakshmi Enterprises		•		. Thurpunaidupalem
7 6	M/s. Green Leaf Tobacco Co	•	•	•	Tangutur
77	M/s. Kommineni Venkata Rao and Co.		•	•	. Guntur
78	M/s. Sri Arunodya Agio Products	•		•	. Chilakaluripet
79	M/s. layavasavi Impex	•	•		. Guntur
80	M/s. Mohan Tobaccos			•	. Chilakaluripet
81	M/s. Maddi Satyanarayana and Co. Pvt. Ltd.		•		Chilakaluripet
82	M/s. The Guntur Tobacco Ltd	•		÷	. Guntur
83	M/s. Bharat Tobacco Co.	•			. Guntur
84	M/s. The Tobacco Trading Co	•		•	. Tangutur
85	M/s. South Indian Tobacco Enterprises .	•	•	•	. Guntur
86	M/s. Kakkera Dasalah and Co.	•		••••	. Chilakaluripet
87	M/s. A.P.T.G. Co. Op. Union Ltd	•	•	•	. Ongole
88	M's. A.P.S.T.C. Ltd.	•	•		. Hyderabad
89	M/s. Shaik Mastan Shaheb	•	•	•	. Guntur

Implementation of the Recommendations of Ranganath Mishra Commission

*129. SARDAR JAGJIT SINGH AURORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what progress has been made by the two Panels constituted by Government as per the recommendations of Justice Ranganath Mishra Commission; and

(b) by when their findings are likely to be made public? THE MINISTER OF HOME AFFA-IRS (SHRI BUTA SINGH): (a) and (b) In pursuance of the recommendations of the Justice Ranganath Mishra Commission of Inquiry three Committees were appointed on 23rd February, 1987 by Delhi Administration.

2. The first Committee consisting of Justice Dalip K. Kapur, former Chief Justice of Delhi High Court and Kum Kusum Lata Mittal retired Secretary to the Government of India has been constituted to enquire into the delinquencies and good conduct of the Police Officers of Delhi Administration. [RAJYA SABHA]

This Committee has already given public notice asking affidavits from the general public with reference to the terms of the Committee. The last date of 15th July, 1987 for giving affidavits has been extended to 7th August, 1987. The Committee has been given six months time for submission of the Report.

3. The second Committee consisting of Justice M. L. Jain, a former Judge of Delhi High Court and Shri A. K. Banerjee, Retd. IPS Officer has been appointed to monitor and pursue the cases relating to the offences commitriots. This November ted during public Committee has also given notice inviting affidavits/documents to facilitate the Inquiry. The time given in the public notice was upto 15th July, 1987 which was extended to 31st The Committee has been given July. six months time for the submission of the Report.

4. The third Committee was appointed under the Chairmanship of Home Secretary Delhi Administration, to determine the exact number of deaths which took place in the Union Territory of Delhi during riots. The Committee has already submitted its report to Delhi Administration.

Promotion of spices export

*130. SHRI PARVATHANENI UPENDRA: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have prepared any new scheme for promoting the production and export of spices;

(b) if so, what are the details thereof;

(c) what was the quantity alongwith the value of the spices exported during 1984-85, 1985-86 and 1986-87; and

(a) what is the target for raising the output and export of spices during the year 1987-88?

THE MINISTER OF FINANCE AND THE MINISTER OF COM- MERCE (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

to Questions

(b) The details are indicated in the Statement-I laid on the Table of the House. (See below).

(c) The export figures are indicated in the Statement-II laid on the Table of the House. (See below).

(d) The targets as such for raising the output of spices during the year 1987-88 have not been fixed. The targets for export of spices are indicated in the Statement-III laid on the Table of the House. (See below).

Statement-I

New Scheme for promotion of production of Spices.

A new centrally sponsored scheme on integrated development of spices has been sanctioned by the Ministry of Agriculture for implementation in the States, Union Territories of Kerala, Karnataka, Tamil Nadu, Tripura, Goa, Arunachal Pradesh, Assam, Andaman and Nicobar Islands juring the years 1987-90. The total outlay towards the scheme is Rs. 420.12 lakhs. The central share towards the scheme is Rs. 225.28 lakhs during the currency of the scheme. It is targetted to produce 150.10 lakhs of rooted cuttings of high yielding variety of pepper; distribute 1.80 lakh packets of inputs to the small and marginal farmers in Kerala; lay out 360 pepper demonstration and rehabilitate 2500 hectare. of pepper gardens. It is also envisaged to produce 1.9 lakh seedlings of clove and lay out 155 demonstration plots. 1200 demonstrations on scientific method of processing of pepper, turmeric and chillies will also be conducted.

As far as cardamom is concerned the Spices Board is implementing a number of programmes including cardamom replanting subsidy scheme departmental nursery scheme for distribution of plants, subsidised supply of irrigation equipment and copper sulphate and for irrigation etc.

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